

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 4

CP (IB) No. 189/Chd/Pb/2023

Under Section 10, IBC 2016

In the matter of:-

Jaldhara Cotspin Pvt. Ltd.

...Petitioner

Present: Ms. Salina Chalana, Advocate for the petitioner.

Heard the learned counsel appearing for the petitioner. This petition has been filed by the petitioner under Section 10 of the IBC, 2016. Issue notice of this petition to the financial creditors, operational creditors and employees. The petitioner shall collect the notices from the Registry and send the same immediately to the concerned ROC, financial creditors and operational creditors, as mentioned above, by speed post along with copy of petition and the entire paper book and the copy of this order and the file affidavit of service within three weeks.

The notice of hearing be published in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with the paper clippings within two weeks thereafter. The next date of hearing is fixed for 06.11.2023.

Reply/objections, if any, be filed within three weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, may be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List on 06.11.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 10, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)